

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

Hon'ble Shri Shanker Raju, Member (Judicial)

O.A.No.2866/2001

New Delhi, this the 19th day of October, 2001

Shri M.R.Goel
(Retired Principal Private Secretary)
Flat No.201
Supreme Enclave
Mayur Vihar, Phase-I
Delhi - 110 091. Applicant

(By Advocate: Shri Parveen Chaturvedi proxy of Dr. Sumanth Bhardwaj)

Vs.

Union of India
through Dr. B.M.Hazarika
Joint Director
Central Government Health Scheme
Reimbursement & Hospitalisation Section
Kendriya Sarkar Swasthaya Yojana
Office of the Additional Director (CGHS)
Romm No.510, D - Wingh, 5th Floor
Nirman Bhawan
New Delhi - 110 011. Respondent

O R D E R(Oral)

By Shanker Raju, Member (J):

Heard.

2. The applicant has challenged the medical reimbursement which, according to him, has been paid only to the tune of Rs.25,757/- whereas the applicant is entitled for Rs.1,36,535/-. The applicant has filed OA No.2277/2001 which has been disposed of on 3.9.2001 at the admission stage itself by directing the respondents to consider the representation of the applicant dated 16.9.2000 by passing a detailed and speaking order. The applicant has not disclosed this fact either in the facts or in Clause-7 of the present OA.

3. In my considered view, the applicant has filed the present OA prematurely as the respondents are yet to ~~be~~ passed an order in pursuance of this Court's direction passed in order dated 3.9.2001 on the representation of the applicant. The impugned order in the present OA is in pursuance of the representation of the applicant dated 12.6.2001. In this view of the matter, the present OA is dismissed as premature. However, liberty is given to the applicant to assail any order passed by the respondents in compliance of the directions of this Tribunal, passed in order dated 3.9.2001, in accordance with law. No costs.

S. Raju

(SHANKER RAJU)
MEMBER(J)

/RAO/